

Central Administrative Tribunal
Madras Bench

O.A.No.529/86

TP Krishnan ... Applicant

-Vs-

1 The Divisional Electrical Engineer
Southern Railway
Palghat

2 VP Velayudhan
Electrical Fitter(TL)
HS/II, Southern Railway
Cannanore

... Respondents

M/s M Ramachandran &
PV Abraham ... Counsel for Applicant

Mr MC Cherian ... Counsel for Rs-1

M/s Chandrasekharan &
Chandrasekharan Menon ... Counsel for Rs-2

CORAM

Hon'ble Shri C Venkataraman, Administrative Member
and

Hon'ble Shri G Sreedharan Nair, Judicial Member

(Order pronounced by Hon'ble Shri G Sreedharan Nair,
Judicial Member)

O R D E R

The challenge in this application filed by
a ELR Worker in the Southern Railway at Palghat
is against the order dated 11.6.86 transferring him
from Calicut to Cannanore. The Respondents have
filed reply.

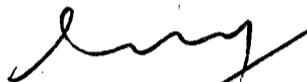
2 On going through the averments in this application
we are not able to find any valid ground to assail
the order of transfer which is seem to have been
made in the exigencies of work. That the wife of

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the applicant is a State Government servant employed at Calicut cannot be urged as a ground by the applicant to assail the order of transfer. However, it is to be noted that in the reply filed by the 1st Respondent it has been stated that when a normal vacancy arises at Calicut subject to usual conditions governing the transfer, the case of the applicant will be considered.

3 This application is dismissed.


(G Sreedharan Nair)
Judicial Member
12.8.87


(C Venkataraman)
Administrative Member
12.8.87

Index: Yes/No